

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**8. IA 3391/2024 IA 2608/2024 IN C.P. (IB)/527(MB)2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2024**

**NAME OF THE PARTIES: - IA 3391/2024 Vijaykumar V Iyer**  
**IA 2608/2024 Krishna Kumar Sharma**  
**V/s**  
**Vijaykumar V. Iyer**  
**IN THE MATTER OF**  
**Bank of India**  
**V/s**  
**Future Retail Limited**

**Section: 60(5) U/s 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.3391/2024:** - Adv. Harit Lakhani a/w Adv. Ritwik Guha Mustafi appeared for the RP through VC. This IA has been filed by the RP to take on record the updated list of financial creditors as on 14.06.2024. The revision in the list of creditors was necessitated in the wake of the assignment of certain loans by Cooperative Rabobank U.A in favour of Prudent ARC Limited whose name has accordingly been substituted in the list of creditors. The updated list of creditors is taken on record. No order is called for. **IA.No.3391/2024 is allowed and disposed of.**

**IA.No.2608/2024:** - Adv. Nikita Abhyankar a/w Adv. Bharat Garg a/w Adv. Surabhi Pandey appeared for the Applicant. Adv. Harit Lakhani a/w Adv. Ritwik Guha Mustafi appeared for the Respondent/RP through VC. This IA has been filed

by the applicant/landlord seeking possession of the leased premises i.e. property No. House No. WZ-724, Mohalla Badiyal, Palam Village, Delhi – 110045 admeasuring 1623 sq. ft. During the course of arguments, the counsel for the applicant states at bar that the applicant is ready to bear the cost of inventory and warehousing. Counsel for the RP also states at bar that he is ready to hand over possession of the leased premises in case the applicant is ready to bear the cost of inventory and warehousing for which some time is required. In these circumstances, it is ordered that the RP shall hand over the vacant possession of the premises in question to the applicant within a period of three weeks. However, the cost of the inventories and warehousing thereof shall be borne by the applicant which will be subsequently treated as CIRP cost, as agreed by the counsel for the RP. List this matter for further hearing on **23.08.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**